

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 129  
**(IB)-168(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Mehak Realtech Pvt. Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 04.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner:

Mr. Atul Sharma, Mr. Vikram Babbar,  
Mr. Shashank K. Lal, Mr.  
Aditya Vashisht, Advs. for EARCL

For the Respondents

:

Mr. Sumant Batra, Adv. with Ms. Niharika  
Sharma, Adv. for RP

**ORDER**

For the Applicant counsel having stated that since other three CPs [i.e., CP-(IB)-172(PB)/2019, CP-(IB)-192(PB)-2019 and CP-(IB)-193(PB)/2019] not being listed along with these company petitions and they being posted to **08.12.2020**, the Registry is directed to list these CPs along with those CPs on **08.12.2020**.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**